

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

STARRED QUESTION NO:213  
ANSWERED ON:12.03.2001  
REVIEW OF LABOUR LAWS  
PADAMSEN CHAUDHARY

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government are reviewing the labour laws;
- (b) if so, whether the Government propose to bring a uniform legislation for the labourers of the unorganised sector;
- (c) if not, the reasons therefor;
- (d) whether the Government propose to formulate any scheme for the welfare of the agricultural labour; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION 213 FOR 12.03.2001 BY SHRI PADAM SEN CHAUDHRY REGARDING REVIEW OF LABOUR LAWS.

(a) to (c): Review/updation of labour laws is a continuous process and amendments/fresh legislation are made depending on the results of the reviews. At present there is no proposal under consideration of the Government to bring a uniform legislation for all categories of unorganised workers as a whole. However, under its terms of reference the Second National Commission on Labour, set up by the Government on 15.10.1999 is expected to suggest an umbrella legislation for ensuring a minimum level protection to the workers in the unorganised sector. Apart from suggesting rationalization of the existing laws relating to labour in the organised sector.

(d) & (e): Government have undertaken several schemes for the welfare of rural workers including agricultural labour in the country. These are - Jawahar Rozgar Yojna (JRY) which has been rechristened as Jawahar Gram Samridhi Yojana (JGSY) w.e.f.1.4.1999 Employment Assurance Scheme (EAS), Swaranajayanti Gram Swarozgar Yojana (SGSY) etc. Government also propose to introduce a social security scheme for agricultural workers which will give the benefits like death cum disability benefit etc.